## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 415/MP/2024**

Subject : Petition under Section 79 of the Electricity Act 2003 read with

Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Hon'ble Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Renew Sun Waves Pvt. Ltd. and Ors.

Date of Hearing : 21.1.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, NRLDC

Ms. Aishwarva Subramaniam. Advocate. NRLDC

Ms. Harsha V Rao, Advocate, NRLDC

Shri Sheikh Saddrudin, NRLDC Shri Sunil Kumar Aharwal, NRLDC

Shri Nitin Yadav, NRLDC Shri Sunil Kumar, NRLDC Shri Prashant Garg, NRLDC

Shri Asif, NRLDC

Shri Alok Mishra, NRLDC

Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Shri Suhael Buttan, Advocate, TP Saurya Ltd., Tata Power

Renewable Energy Ltd. & Tata Power Green Energy Ltd.

Shri Vineet Kumar, Advocate, TP Saurya Ltd., Tata Power

Renewable Energy Ltd. & Tata Power Green Energy Ltd.

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking directions to the ISTS connected Renewable Energy (RE) Plants regarding Low Voltage Ride Through (LVRT) and High Voltage Ride Through (HVRT) compliances to be carried out in terms of the Central Electricity Authority (Technical Standards of

Connectivity to the Grid) Regulations, 2007 ('CEA Regulations'), as amended from time to time. Learned counsel further submitted that despite having repeatedly written to these RE Plants and having also held a series of meetings including under the aegis of the MoP/ CEA, around 15 RE Plants, i.e., Respondent Nos. 1 to 15, have not complied with the aforementioned Regulations leading to major generation loss and frequency dip and other associated matters. Learned counsel further submitted that in the Petition, the Petitioner has also pointed out all the non-compliant events in respect of these 15 RE Plants.

- 2. In response to the specific query of the Commission regarding any remedial measure available to deal with such non-compliances, the learned counsel submitted that Regulation 12(3) of the CEA Regulations provides that the user may be disconnected from the grid by the licensee for the non-compliance of any provisions of the said Regulations and any compliance of the provisions of the said Regulations shall be reported by the licensee or the SLDC or the RLDC, as the case may be, to the Appropriate Commission. Learned counsel accordingly submitted that a bare reading of the above clause gives the impression that the power to disconnect such users is vested in the licensee.
- 3. Learned counsel for the Proforma Respondents, *i.e.*, TP Saurya Ltd., Tata Power Renewable Energy Ltd. & Tata Power Green Energy Ltd. submitted that the Respondents are Pro-forma Respondents and they are in compliance with the CEA Regulations to a great extent.
- 4. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:
  - (a) The Petitioner to implead NRPC as a party to the Petition and file a revised memo of Parties within a week.
  - (b) Admit and issue notice to the Respondent(s), subject to just exceptions.
  - (c) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks.
  - (d) The Petitioner to file the following information in respect of the Respondent Generating Stations on an affidavit, within five weeks:
    - (i) Details of Installed Capacity of the generating station, whether it is solar or wind or hybrid generating station, date of connection to the Grid, COD, whether the generating station was required to be complaint with LVRT or HVRT or both as per CEA Standards based on date of connection to the Grid, the applicable CEA Regulations in respect of all the RE Generators.
    - (ii) Submit the response of the RE Generators subsequent to the communication made by the NRLDC with regard to LVRT/HVRT non-compliance

and subsequent action taken by the Petitioner based on the response of the REGS.

- (iii) The status of tuning of AVR, PSS and Voltage Controllers (PPC), including for low and high voltage ride through capability as required under Regulation 29(7) of the Grid Code 2023 for the Respondent generating stations. Submit action which can be taken by the Petitioner in case of non-compliance of the CEA Standards by the RE Generators under the CEA Standards and under the Grid Code.
- (iv) Whether RLDC has checked the self-audit report of the generators as required under Regulation 56 of the Grid Code, 2023, and whether respondent generating stations have been found compliant under such self-audit or non-compliant? Actions taken by the Petitioner in case they are found non-compliant.
- (v) Whether the Petitioner has initiated any action under Regulation 12(3) of the CEA Technical Standards for Connectivity, as amended in 2019, for disconnection of the RE Generators through licensee, which are non-compliant with the CEA Standards as stated under the present Petition? If not, the Petitioner to issue the notices to the non-compliant RE Generators through the CTUIL under Regulation 12(3) of the CEA (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and also file a copy of the notices issued.
- (e) CTUIL to file the following information on affidavit within four weeks:
  - (i) Whether compliance to the CEA Standards was checked prior to allowing connection to such generators as required under Regulation 12 of the CEA Technical Standards for Connectivity as amended in 2019.
  - (ii) Submit the response of the RE generators subsequent to the communication dated 21.6.2024 made by the CTUIL to the RE generators with regard to LVRT/HVRT non-compliance and subsequent action, if any, taken by the CTUIL.
- 5. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)